

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No.3086 of 2011**

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

09/09.07.2020 As per the office note, notices could not be served upon Respondent No.6, as such learned counsel for the petitioner seeks permission for taking fresh steps by way of personal service to Respondent No.6 on his correct and present address.

2. In view of the aforesaid submission, fresh Notice to be served upon Respondent No.6 through personal service and affidavit to that effect shall be filed within two weeks.

3. Put up this case on 11th August, 2020.

(Deepak Roshan, J.)

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